

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

**Subject: Listing of Writ Petitions pertaining to Mines and Minerals
(Development & Regulation) Act, 1957.**

ORDER

No: 510

Dated: 29.07.2019

In pursuance to Order dated 13.03.2019 passed by the High Court on judicial side in OWP No. 325/2019 titled Rakesh Kumar V/s State of Jammu and Kashmir and Ors., it is hereby directed that all Writ Petitions pertaining to the Mines & Minerals (Development & Regulation) Act, 1957 pending in both Wings of the High Court be listed before the Single Bench presided over by Justice Sanjeev Kumar. If required, counsels be heard on Video Conference. Registrar Judicial, Jammu/Srinagar shall compile and place list of all such cases.

Sd/-

(Gita Mittal)
Chief Justice

No: 11630-50/ers

Dated: 29.07.2019

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.
..... for information.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. General Secretary, J&K High Court Bar Association, Jammu/Srinagar.
7. Joint Registrar, Judicial/Protocol, High Court of J&K, Srinagar/Jammu.
..... for information.
8. CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of the High Court.

Registrar General

29/7/19